

- (ii) Indian Cyber Crime Coordination Centre (I4C) has been established in New Delhi to provide a framework and eco-system for Law Enforcement Authorities (LEAs) to deal with cyber crimes in coordinated and comprehensive manner.
- (iii) Spreading awareness about cyber crimes; issue of alerts/advisories, etc.
- (iv) Improving cyber forensics facilities
- (v) Capacity building/ training of law enforcement personnel/prosecutors/judicial officers.

Implementation of provisions of Official Languages Act, 1963

†*142. SHRI HARNATH SINGH YADAV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware of the fact that the provisions of the Official Languages Act, 1963 are not being followed by the Ministries and Departments of Central Government and on account of that the domination of English Language is increasing in all fields whereas the importance and scope of Hindi and other regional languages is continuously declining, if so, the details thereof; and

(b) whether Government has any action plan for an effective implementation of the provisions incorporated in the Official Languages Act, 1963, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAD): (a) No, Sir. As per the provisions of the Official Languages Act, 1963, usage of the Official Language Hindi in the Central Government Offices etc. is on the rise. However, more efforts are required by government offices to achieve the targets of use of Hindi in official work/correspondence.

(b) Yes, Sir. The details of the action plan/steps taken by the Department of Official Language towards increasing the progressive use of Hindi in the working of the Central Government and effective implementation of the provisions of the Official Languages Act, 1963 are as under:—

- (i) An Annual Programme for implementation of Official Language in official works of the Union is issued every year by the Department of Official

†Original notice of the question was received in Hindi.

Language. An assessment regarding compliance of Annual Programme are laid on the Table of both the Houses of Parliament in the form of Annual Assessment Report every year.

- (ii) Training for Hindi Language/Translation and usage of Computer is given to personnel of various Ministries/Departments and government institutions.
- (iii) Technical tools are developed and implemented.
- (iv) Promotion/monitoring of the Official Language Hindi is being done through Kendriya Hindi Samiti, Hindi Salahkar Samitis, Committee of Parliament on Official Language, Town Official Language Implementation Committees and eight Regional Implementation Offices of Department of Official Language.
- (v) Various incentives/award schemes have been implemented for the offices/employees of the Government of India.

Post-Matric Scholarship for SC students

†*143. SHRIMATI KANTA KARDAM: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:—

- (a) the annual target set to provide scholarship to the students belonging to Scheduled Castes under the Post-Matric scholarship scheme in the country;
- (b) the basic criteria to provide Post-Matric Scholarship to SC students;
- (c) whether Post-Matric Scholarship Scheme for SC students of the country is being affected badly due to unavailability of funds; and
- (d) if so, the details thereof and response of Government thereto?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI THAAWAR CHAND GEHLOT): (a) The Post-Matric Scholarship Scheme for Scheduled Castes students is a demand driven scheme which provides for scholarships to all eligible applicants without any restriction on the numbers of beneficiaries. As such, no targets are set under the scheme. As reported by the State Governments/Union Territory Administrations, being the implementing agencies under the Scheme, the number of beneficiaries in 2018-19 was 60,29,970.

†Original notice of the question was received in Hindi.